

13/30

BEFORE SHRI R.RAGUPATHI, ADDITIONAL SECRETARY & FIRST APPELLATE
AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS
Room No. 408, 'A' Wing,
Shastri Bhavan, New Delhi-110 001

Appeal No.23(38)2012-IC

Dated: 10.04.2012

IN THE MATTER OF:

Mrs. C.Mary Reetha,
Plot No.15-A, Vanasakthi Nagar,
14, Murugan Koil Street,
Near Vivekananda Nagar,
Kolathur, Chennai-600099.

.....

Appellant

Versus

Central Public Information Officer,
Ministry of Law & Justice,
Department of Legal Affairs,
Branch Secretariat, Chennai.

.....

Respondent

DATE: TENTH APRIL TWO THOUSAND AND TWELVE

ORDER

10.04.2012

This appeal was taken up for hearing today.

2. The Appellant was absent. The Respondent submitted her written comments dated 7/4/2012 which were taken on record.
3. The Appellant-Applicant filed an application dated 20/02/2012 seeking information on 4 points relating to UO Note dated 26/12/2011 and the Respondent-CPIO, vide her letter dated 28/02/2012 furnished the information sought by the Appellant. Aggrieved by the information supplied by the Respondent-CPIO, she preferred the present appeal dated 05.03.2012 received on 12.03.2012.
4. On perusal of records available in the case and the comments furnished by the Respondent-CPIO, I am of the view that necessary information has been furnished by the Respondent-CPIO, vide, her letter dated 28/02/2012 and agree to the information supplied by the Respondent-CPIO. There survives nothing in the appeal and it deserves to be dismissed.
5. Appeal dismissed.
6. In case, the Appellant is not satisfied/convicted with this Order, he may file 2nd Appeal before the Hon'ble CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provision of RTI Act, 2005.


(R. RAGURATHI)

Additional Secretary & Appellate Authority